Short title,

পঞ্জীভক্ত নম্বৰ ৭৬৮/১৭

Registered No.768/97

अभय



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ প্ৰভাগ গ

EXTRAORDINARY

প্ৰাপ্ত কৰ্ত্ত্বৰ দাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 201 দিশপুৰ, শুক্রবাৰ, 29 চেপ্তেম্বৰ 2000, 7 আহিন, 1922 (শক) No.201 Dispur, Friday, 29th September, 2000, 7th Aswina, 1922 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 22nd September, 2000 and bas belong- ITAHAWUD.

No. LGL.145/98/6.--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

THE ASSAM GAZETTE, EXTRAORDINARY, SEPT. 29. ASSAM ACT No. X OF 2000

(Received the assent of the Governor on 20th September, 2000)

THE ASSAM PANCHAYAT (AMENDMENT) ACT, 2000

ACT

further to amend the Assam Panchayat Act, 1994.

Preamble

Whereas it is expedient further to amend the Assam Panchayat Act, 1994, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-first Year of the Republic of India as follows :-

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Panchayat (Amendment) Act, 2000.
 - (2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment

2. In the principal Act, in section 5, in sub-section (1), for of section 5. the existing second proviso, the following proviso shall be substituted, namely:-

> "Provided further that the local area of Gaon Assam Act Panchayats declared under the provisions of the XVIII Assam Panchayat Act, 1994 with a population of 1994. less in number or more in number than the population earmarked in this section shall continue to be valid for the purposes of this Act."

M. K. DEKA, Secretary to the Govt. of Assam, Legislative Department.

GUWAHATI -- Printed and published by the Dy. Director (P&S), Directorate of Ptg. & Sty., Guwahati-21 (Ex-Gazette) 401-500-600-29-9-2000.